

**GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS**

**LOK SABHA
UNSTARRED QUESTION NO.5362
TO BE ANSWERED ON 28.03.2018**

MULTI-FUNCTIONAL COMPLEX

5362. SHRIMATI P.K. SREEMATHI TEACHER:

Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Government has any information about working of Multi-Functional Complex in the railway land violating municipal rules and if so, the details thereof;**
- (b) whether the Government proposes to amend the provisions of Railway Act to regularise such buildings; and**
- (c) if so, the details thereof?**

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF RAILWAYS
(SHRI RAJEN GOHAIN)**

(a): Multi Functional Complex (MFC) buildings are covered under provisions of Section 11 of the Railways Act, 1989 and paragraph No.201 of Indian Railways Works Manual, 2000 and are considered “Operational Building” of Railways. Local Municipal rules and building bye laws are followed in construction of MFC buildings. However, Ministry of Railways is not in receipt of any information about working of MFC in the railway land violating Municipal Rules.

(b): No, Madam.

(c): Does not arise.
